

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH,  
ALLAHABAD.

Allahabad this the day 14th July 1997.

ORIGINAL APPLICATION NO. 896 OF 1994.

CORAM : Hon'ble Mr. Justice B.C. Saksena, V.C.  
Hon'ble Mr. S. Das Gupta, A.M.

1. Union of India,  
through Senior Divisional Personnel Officer,  
Central Railway, Jhansi.
2. Senior Divisional Operating Superintendent,  
Operating, Central Railway,  
Jhansi.
3. Divisional Railway Manager,  
Central Railway,  
Jhansi.

(By Advocate Shri A.K. Gaur)

..... Applicants.

Versus

1. Jamuna Prasad, Pointsman (A).
2. Kamal Kishore, Pointsman (A).
3. Kailash Chandra, Pointsman (A).
4. Daya Ram, Pointsman (A).
5. George Chauhan, Pointsman (A).

All working as Pointsman in Grade of Rs 950-1500  
under Chief Yard Master, Central Railway, Jhansi.

6. Prescribed Authority (Deputy Labour  
Commissioner ) Under the Payment of Wages Act,  
Jhansi Region, Jhansi.

..... Respondents.

(By Advocate Shri A.K. Dave )

*Reel*

ORDER ( ORAL )

(By Hon'ble Mr. Justice B.C. Saksena, V.C.)

1. This application has been filed by the Union of India, challenging the order dated 30.11.1993 passed by the Prescribed Authority under payment of Wages Act. The Supreme Court has held in the case of K.P. Gupta Versus Controller of Printing and Stationery that the matters arising out of order of the Authority Under Payment of Wages Act are not cognizable by this Tribunal.
2. This application, therefore, is not maintainable before this Tribunal and the same is disposed of accordingly. Nothing in this order, however, shall preclude the applicant from seeking remedial measures ~~by filing an appeal~~ before the appropriate legal forum, if so advised.

WC  
MEMBER (A)

VICE CHAIRMAN

am/